

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

R.P.NO.7/97 in OA.NO.1477/95

Tuesday this the 18th day of February 1997

CORAM: Hon'ble Shri P.P.Srivastava, Member (A)

Union of India & Ors. ... Applicants.

V/S.

S.K.Paranjape ... Respondent

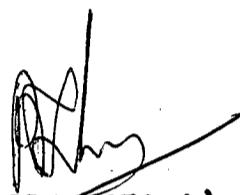
Tribunal's Order by Circulation

This Review Petition has been filed by the respondents in the OA. One ground taken by the Review Petitioners is that the judgement has been delivered by a Single Member Bench even though the question involved validity of the Railway Board's letter dated 4.9.1990 and it was beyond the jurisdiction of the Single Member Bench. In this connection, it is to be noted that the respondents in the OA. who are the review petitioners here never objected to the case being heard by a Single Member Bench and after the judgement now they cannot take the plea that the matter pertains to Division Bench. In my opinion, this ground is not available to the petitioners for the purpose of seeking the review of the order.

2. The other grounds brought out in Para 8 of the review petition are repetition of the arguments which have already been advanced by the respondents during the course of hearing. The petitioners have not brought out anything new of substance in the review petition which could not have been produced by them at the time of hearing or any material which was not within their knowledge at the time of hearing of the OA.

3. Although the petitioner has used the words 'error apparent on the face of record' in almost in all the grounds taken out in the petition but in substance no error on the face of record has been brought out in the grounds.

4. I am, therefore, of the view that the material brought out in the review petition cannot form ground for review of the judgement. The Review Petition is, therefore, dismissed.



(P.P. SRIVASTAVA)  
MEMBER (A)

mrj.

dd 18/2/97  
Order/Judgement despatched  
to Applicant/Respondent(s)  
on 25/2/97

  
26/2/97